

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 106
IB-1756/PB/2018
IA/3289/2024

IN THE MATTER OF:
Mr. Jagat Pal Paliwal

...PETITIONER

Vs.

M/s. Jassum Procon Projects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/3289/2024

This is an application filed by the Liquidator in term of Regulation 44 (2) of the IBBI (liquidation process), 2016 seeking further extension for the completion of the liquidation process.

Heard the Ld. Counsel on behalf of the Applicant. Keeping in view of the facts and circumstances of the case further extension of three months w.e.f. 22.06.2024 is granted for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the period. With these observation, present IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)